

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No.17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioners

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondents

Date : 15-01-2026 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Mr. Rakesh Uttamchandra Upadhyay, AOR

For Respondent(s) : Mr. Dipanshu Krishan, Adv. (mentioned by)
Mr. Karan Batura, AOR

Ms. Divya Prakash Arya, Adv.

Mr. Devesh Pratap Singh, AOR

UPON being mentioned the Court made the following
O R D E R

Not to be deleted from the notified date i.e. 20th January, 2026.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)